

MINUTES OF THE MEETING No. 19/09 HELD ON 6.8.2008
UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl.DGFT.

-
-
The 19/09 meeting of Advance Licensing Committee was held on 6.8.2008 under the Chairmanship of Shri V.K. Srivastava, Addl. DGFT.

Case No. A-79 NC No.19/09 Dated 6.8.08	M/s. Bhogale Coating & Paints (P) Ltd, Mumbai F.N. 01/83/50/ 98 / AM07/DES-IV RLA F.No. 03/94/40/461 /AM07 Lic. NO. 0310393025 dt. 4.8.2006
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and decided to issue reminder to TA for comments..Accordingly the case may be re-listed on 3.9.2008..

Case No A-80 NC No.19/09 Dated 6.8.08	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/1750/AM08/DES-IV RLA No. 08/24/040/ 46/AM08 Adv. Lic. No. 0810068990 Dt. 14.12.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 3.9.2008..

Case No A-81 ALC No.19/09 Dated 6.8.08	M/s. Surya International F.No.01/83/50/17 /AM08/DES-IV RLA No. 08/24/40/347/AM07 Lic.No. 081064076 Dt. 3.4.2007.
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 3.9.2008..

Case No A-82	M/s. Universal Oleoresins, Cochin
--------------	-----------------------------------

NC No.19/09 Dated 6.8.08	F.No.01/85/162/62/AM08/DES-IV RLA No. 10/24/40/141/AM07 Lic.No. 1010026076 Dt. 21.3.2007.
-----------------------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board and also decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 3.9.2008..

Case No. M-201 NC No.19/09 Dated 6.8.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/295/AM02/DES-IV RLA No. 07/24/40/207/AM02 Lic.No. 0710010377 Dt. 26.9.2001.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 3.9.2008..

Case No. M-202 NC No.19/09 Dated 6.8.08	M/s. Goodwill Chemical (Industries) F.No.01/82/50/424/AM08/DES-IV RLA No. 03/94/40/ 588/AM06 Lic. No. 0310344614 Dt. 25.8.2005
---	---

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as “Trichlorobenzene Technical TCB (Tech) ” in place of “Trichlorobenzene Ph min. 7 Appearance : Colourless Liquid Alpha Value : 5.0 Hezen ” as mentioned in the minutes of the earlier NC meeting No. 49/83-ALC1/2005 dt. 22.3.2006..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-203 NC No.19/09 Dated 6.8.08	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 3.9.2008..

Case No. M-204 NC No.19/09 Dated 6.8.08	M/s. Hindalco Industries Ltd. F.No.01/83/50/792/AM08/DES-IV RLA No. 02/24/40/79/AM07 Lic. No. 0210101839 Dt. 25.6.2007.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 3.9.2008..

Case No. M-205 NC No.19/09 Dated 6.8.08	M/s. Alkyl Amines Chemicals Ltd. F.No.01/83/50/842/AM08/DES-IV RLA No. 03/94/40/765/AM07 Lic. No. 0310405027 Dt. 19.10.2006.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/3/2005/Ch.III dated 9.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tetramethyl Ethylene Diamine	1 kg.	1) Ethylenediamine	0.585 Kg
		2) Paraformaldehyde	1.170 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-206 NC No.19/09 Dated 6.8.08	M/s. Constech Enterprises Pvt. Ltd. F.No.01/83/50/1034/AM08/DES-IV RLA No. 05/24/40/ 388/AM08 Lic. No. 0510208279 Dt. 29.8.2007
---	--

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as no justification for enhancement of quantity is given by the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-207 NC No.19/09 Dated 6.8.08	M/s. Eagle Press Pvt. Ltd. F.No.01/82/50/ 1082/AM06/DES-IV RLA No. 04/24/40/385/AM07 Lic.No. 0410076181 dt. 11.11.2005.
---	--

The Committee considered the case as per agenda and decided to withdraw the same and to check the position of the case.

Case No. M-208 NC No.19/09 Dated 6.8.08	M/s. Abhilasha Chemicals Pvt. Ltd.. F.No.01/87/50/ 1185/AM05/DES-IV RLA No. 04/81/40/201/AM05 Lic.No. 0410064988 dt. 9.12.2004.
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/110/2007/Ch.II dated 1.4.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Leather chemical Polyeon CSR containing 52% sodium polyacrylate	1 kg.	Acrylic Acid	0.329 Kg

This is in addition to already approved in Meting No.1/87-ALC I/2005 dated 6.4.2005 case No.27/35/87-ALC I/2004

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-209 NC No.19/09 Dated 6.8.08	M/s. Grand Organics (P) Ltd, Goa F.No.01/83/50/ 1359/AM08/DES-IV RLA No. 17/24/40/082/AM08 Lic.No. 1710001779 dt. 15.10.2007.
---	--

The Committee considered the case as per agenda and on the basis of verbal comments from the representative of Deptt. of C&PC (Chem Division) decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Isotridecanol Ethoxylate (4.5 moles) 80%(V-JET)	1 kg.	1. ISO tridecanol 2. Ethylene Oxide 3. Sagtex-JSA	0.402 Kg 0.398 Kg 0.010 Kg

The above norms are fixed in supersession of the norms fixed NC Meeting No.45/83 – ALC-I/2007 dated 13.2.20089 (Case No.94/32/83-ALC-I/2007).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-210 NC No.19/09 Dated 6.8.08	M/s. Grand Organics (P) Ltd, Goa F.No.01/83/50/ 1452/AM08/DES-IV RLA No. 17/24/40/079/AM09 Lic.No. 1710001791 dt. 30.10.2007.
---	--

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to amend the description of export item as ‘Polythylene Glycol 400 Monooleate (PG-4-MOT)’ in place of ‘PEG 400 Monooleate’ as mentioned in the minutes of the earlier NC meeting No. 44/83-ALC1/2007 dt. 6.2.2008..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-211 NC No.19/09 Dated 6.8.08	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/ 1586/AM08/DES-IV RLA No. 17/24/40/085/AM08 Lic.No. 1710001812 dt. 21.11.2007.
---	--

The Committee considered the case as per agenda and on the basis of verbal comments from the representative of Deptt. of C&PC (Chem Division) decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Styrenated Phenol 20 moles Ethoxylate (GASTALK-16-SAP)	1 kg.	1. Styrene Monomer 2. Phenol	0.0896 Kg 0.084 Kg

		3. Ethylene Oxide	0.760 Kg
--	--	-------------------	----------

The above norms are fixed in supersession of the norms fixed NC Meeting No.47/83 – ALC-I/2007 dated 27.2.2008 (Case No.7/39/83-ALC-I/2007).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-212 NC No.19/09 Dated 6.8.08	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/ 1607/AM08/DES-IV RLA No. 17/24/40/095/AM08 Lic.No. 1710001821 dt. 26.11.2007.
---	--

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo as no justification is given by the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M-213 NC No.19/09 Dated 6.8.08	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/ 1088/AM07/DES-IV RLA No. 17/24/40/051/AM07 Lic.No. 1710001436 dt. 4.10.2006.
---	---

The Committee considered the case as per agenda and on the basis of verbal comments from the representative of Deptt. of C&PC (Chem Division) decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nonyl Phenol 4 moles Ethoxylate (ESTEEM – ASA)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.561 Kg 0.449 Kg

The above norms are fixed in supersession of the norms fixed NC Meeting No.12/83 – ALC-I/2007 dated 27.6.2007 (Case No.22/32/82-ALC-I/2006).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-214	M/s. Saertex India (P) Ltd, Pune
----------------	----------------------------------

NC No.19/09 Dated 6.8.08	F.No.01/81/162/ 982/AM07/DES-IV RLA No. 31/24/40/421/AM07 Lic.No. 3110028035 dt. 5.2.2007.
-----------------------------	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 6.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stitch Bonded Glass Fiber Fabric	1 kg.	Glass Roving	1.05 kg./kg Content in Export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-215 NC No.19/09 Dated 6.8.08	M/s. K.V. Fire Chemcials, Mumbai F.No.01/83/162/782/AM08/DES-IV RLA No. 03/94/40/450/AM08 Lic.No. 0310448734 dt. 1.11.2007.
---	--

The Committee considered the case as per agenda and on the basis of verbal comments from the representative of Deptt. of C&PC (Chem Division) decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Super Concentrate SC-2 containing 16% of Fluorinated Surfactants w/v and 30% of Glycol w/v	1 kg.	1. Fluorinated Surfactants (poly Fluoro Alkyl Betaine) 2. Glycol	0.160 Kg 0.300 Kg

The above norms are fixed in supersession of the norms fixed NC Meeting No.45/08 dated 13.2.2008 (Case No.A-1421).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-216 NC No.19/09 Dated 6.8.08	M/s. Shyam Checicals (P) Ltd, Mumbai F.No.01/83/50/ 2099/AM08/DES-IV RLA No. 03/95/40/1045/AM08 Lic.No. 0310459565 dt. 30.1.2008.
---	--

The Committee considered the case as per agenda and on the basis of verbal comments from the representative of Deptt. of C&PC (Chem Division) decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Cuprous Chloride	1 kg.	Copper Cathodes	0.650 Kg

The above norms are fixed in supersession of the norms fixed NC Meeting No.1/83 – ALC-I/2008 dated 2.4.2008 (Case No.25/1/83-ALC-I/2008).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-217 NC No.19/09 Dated 6.8.08	M/s. Monmer Chemicals Inds. (P) Ltd, Mumbai F.No.01/83/50/ 2008/AM08/DES-IV RLA No. 03/95/40/815/AM08 Lic.No. 0310451244 dt. 22.11.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 10.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) Vat Yellow 2 MD (N)	1 kg.	1. Vat Yellow 2 CDP (Crude) 2. Sodium Lignin Sulfonate (Borreser 3A) 3. Naphthelene Sulphonate Formaldehyde Condensate	0.180 Kg 0.409 Kg 0.409 Kg
2) Vat Red 1 MD (N)	1 Kg	1. Vat Red 1 CDP (Crude) 2. Sodium Lignin Sulfonate (Borreser 3 A) 3. Naphthelene Sulphonate Formaldehyde Condensate	0.150 Kg 0.425 Kg 0.425 Kg
3) Vat Orange 7 MD (N)	1 Kg	1. Vat Orange 7 CDP (Crude) 2. Sodium Lignin Sulfonate (Borreser 3 A)	0.084 Kg 0.485 Kg

4) Vat Red 15 MD (N)	1 Kg	3. Naphthelene Sulphonate Formaldehyde Condensate	0.540 Kg
		1. Vat Red 15 CDP (Crude)	0.150 Kg
		2. Sodium Lignin Sulfonate (Borresperse 3 A)	0.425 Kg
		3. Naphthelene Sulphonate Formaldehyde Condensate	0.425 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/83-ALC1/2008 **MEETING DATE** : 06.08.2008

1	Case No.: 1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA . Accordingly the case may be re-listed on 3.9.2008			

2	Case No.: 1/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00007/AM09/	RLA File :34/24/040/00010/AM05/	Lic.No/Date:3410010753 16.06.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting dt. 13.8.2008			

3	Case No.: 3/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00009/AM09/	RLA File :34/24/040/00068/AM05/	Lic.No/Date:3410011282 23.08.2004	Defer Date:

Decision :The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.24/05 dt. 13.10.2004.

4	Case No.: 4/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00010/AM09/	RLA File :34/24/040/00084/AM05/	Lic.No/Date:3410011410 08.09.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.39/05 dt. 23.2.2005			

5	Case No.: 5/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00011/AM09/	RLA File :34/24/040/00091/AM05/	Lic.No/Date:3410011526 20.09.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.39/05 dt. 23.2.2005			

6	Case No.: 8/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00014/AM09/	RLA File :34/24/040/00095/AM05/	Lic.No/Date:3410011986 16.11.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting N0.39/05 dt. 23.2.2005			

7	Case No.: 26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Animal Husbandry and also decided to issue DO reminder to M/o Animal Husbandry. Accordingly the case may be re-listed on 3.9.2008..			

8	Case No.: 50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 3.9.2008.

9	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 3.9.2008.			

10	Case No.:741/21/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/82/050/01441/AM06/	RLA File :03/94/040/01256/AM06/	Lic.No/Date:0310368136 22.02.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

11	Case No.:306/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00362/AM07/	RLA File :03/95/040/00286/AM07/	Lic.No/Date:0310385206 19.06.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/154/2005Ch.II dated 29.12.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	2,4-Dichloro Aniline	1 kg.	1. Meta Dichloro Benzene	1.172 Kg
			2. Formic Acid	0.057 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:03.09.2008

Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008.

13	Case No.:20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and deferred for wants of comments from D/o C&PC(Chem.Div) the case for four weeks. Accordingly the case may be re-listed on 3-9-2008.			

14	Case No.:43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008.			

15	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

16	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

	Case No.:44/46/83-ALC1/2007	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/20/2006/Ch.II dated 8.11.2006 and decided to approve this case as under:-			

17

Item of Export	Qty	Item of Import	Qty
Cypermethrin Technical Min 92%	1 kg.	1. Isobutylene	0.250 Kg
		2. Acrylonitrile	0.275 Kg
		3. Acetonitrile	0.0289 Kg
		4. Triethylamine	0.025 Kg
		5. Carbon Tetra Chloride	0.792 Kg
		6. Thionyl Chloride	1.00 Kg
		7. Dimethyl Formamide	0.037 Kg
		8. Caustic Soda Flakes	1.734 Kg
		9. Boron Trifluoride	0.0046 Kg
		Dimethylethe	
		10. Metaphenoxy Benzaldehyde	0.488 Kg
		11. Tetra Butyl Ammonium Bromide	0.004 Kg
		12. Sodium Cyanide	0.110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18

Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

19

Case No.:88/3/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Deffered and Re-indexed
HQ File :01/83/050/00094/AM09/	RLA File :05/24/040/00600/AM07/	Lic.No/Date:0510193501 31.10.2006	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to check the position whether it has been approved or not and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.9.2008			

Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
------------------------------------	--	--	-----------------------------

20	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008.				

21	Case No.:9/49/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Transferred to Different Section
	HQ File :01/82/050/01311/AM07/	RLA File :05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

22	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.9.2008..				

23	Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 2.4.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 3.9.2008..				

24	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008				

25	Case No.:59/46/83-ALC1/2007	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:03.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 2.4.2008 from the firm and also decided to issue reminder. Accordingly the case may be re-listed on 3.9.2008..

26	Case No.: 54/3/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00060/AM09/	RLA File :03/95/040/01373/AM07/	Lic.No/Date:0310420741 23.02.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to check the position whether it has been approved or not and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.9.2008			

27	Case No.: 736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to check the position whether it has been approved or not and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.9.2008			

28	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

29	Case No.: 61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Quantity of Toughened, Double glazed and Laminated Safety Glass separately To be exported 2. For export of doubled glazed glass, it is to clarify whether toughened, Laminated safety or float glass will be used. 3. specification of import items. Accordingly the case may be re-listed on 3..9.2008.			

30	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008..			

31	Case No.:6/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Asbestos Fibre, Asbestos Yaqm, Glass Fibre, Steel Wool and different types of Synthetic Rubber in export product; 2. The quantity of different types of Synthetic Rubber to be imported; 3. Function of Phenol and meta-paracresol in export; and 4. Production/consumption data duly certified by Central Excise Accordingly the case may be re-listed on 3..9.2008.			

32	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

33	Case No.:18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer and also decided to issue reminder. Accordingly the case may be re-listed on 3.9.2008.			

34	Case No.:586/24/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00303/AM08/	RLA File :03/94/040/00058/AM08/	Lic.No/Date:0310428869 09.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2006/Ch.II dated 22.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Para Tertiary Butyl Cyclohexyl Acetate	1 kg.	1. Para Tertiary Butyl Phenol 2. 5% Ruthenium on Carbon Catalyst 3. Acetic Acid 4. Methanol	0.820 Kg 0.00003 Kg 0.300 Kg 0.330 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:68/3/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00074/AM09/	RLA File :03/94/040/00107/AM08/	Lic.No/Date:0310430214 22.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under:-			
	Item of Export	Qty	Item of Import	Qty
	SELF ADHESIVE PRINTED LABE L CHROMO/MIRROR COAT PAPER BASED IN ROLLS/CUT LENGTH. TECH. CHAR :-	100000 Sq. Meter	1. LABEL STOCK IN ROLLS OF CHROMO/MIRROR COAT PAPER TECH. CHAR :-	105000 Sq. Meter

35	LABELS PRINTED ON COMPOSITE PAPER I.E. PAPER GUMMED TO RELEASE PAPER SPECIFICATION : a) CHROMO/MIRROR PAPER WITH GSM OF 65.00 TO 85.00 b) RELEASE PAPER WITH GSM OF 60.00 TO 75.00	CHROMO/MIRROR COAT PAPER GUMMED TO RELEASE PAPER (A) CHROMO/MIRROR PAPER WITH GSM OF 65.00 TO 85.00 (B) RELEASE PAPER WITH GSM OF 60.00 TO 75.00	210.000 Kg
		2. PRINTING INK TECH. CHAR. ULTRA VIOLET INK IN DIFFERENT COLOURS 3. U.V. VARNISH TECH. CHAR. ULTRA VIOLET VARNISHES	420.000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.9.2008..			

37	Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008..			

38	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:03.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment. Accordingly the case may be re-listed on 3.9.2008..

39	Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

40	Case No.: 72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

41	Case No.: 113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 3.9.2008..			

42	Case No.: 114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

43	Case No.: 126/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

44	Case No.: 75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

45	Case No.: 136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

46	Case No.: 970/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

47	Case No.: 351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.9.2008..			

48	Case No.: 13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.: 17/26/85-ALC3/2007	Partv Name:GOA GLASS FIBRE LIMITED	Meet No/Date:19/83-ALC1/2008	Status: Case
--	-------------------------------------	------------------------------------	------------------------------	---------------------

49			06.08.2008	Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 13.5.2008 from the firm. Accordingly the case may be re-listed on 3.9.2008			

50	Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

51	Case No.:167/46/83-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Rejected
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as no justification is given by the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

52	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

53	Case No.:11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Rejected
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as no justification is given by the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

54	Case No.: 4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 3.9.2008..			

55	Case No.: 176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

56	Case No.: 89/3/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.9.2008..			

57	Case No.: 181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

58	Case No.: 15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.: 16/38/83-ALC1/2007	Partv Name:HI-TECH INKS PVT.LTD.	Meet No/Date:19/83-ALC1/2008	Status: Case
--	-------------------------------------	----------------------------------	------------------------------	---------------------

59			06.08.2008	Rejected
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as no justification is given by the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

60	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA . Accordingly the case may be re-listed on 3.9.2008..			

61	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

62	Case No.:81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of Printed and Unprinted Paper Sacks. Accordingly the case may be re-listed on 3.9.2008.			

	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:03.09.2008

63	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of each of the import item in each of export product separately; 2. Percentage content of Carbon Fibre and Cotton Fibre in import item at S.No.1; and 3. Bifurcation of wastage at each stage of manufacture. Accordingly the case may be re-listed on 3.9.2008.
----	---

64

Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:03.09.2008

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net content of each of the import item in each of export product separately;
2. Exact specification of White Sealants
3. Percentage content of Carbon Fibre and Cotton Fibre in import item at S.No.1; and
4. Bifurcation of wastage at each stage of manufacture.

Accordingly the case may be re-listed on 3.9.2008.

65	Case No.:57/11/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00327/AM09/	RLA File :10/24/040/00172/AM08/	Lic.No/Date:1010028575 22.01.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.9.2008..			

Case No.:9/11/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00279/AM09/	RLA File :03/94/040/00943/AM08/	Lic.No/Date:0310459413 29.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2006/Ch.II dated 16.11.2007 and decided to approve this case as under:-			

66

Item of Export	Qty	Item of Import	Qty
Gum Rosin W W Grade Ash Content : 0.01% Volatile matter 0.5% ma Acid Value 160.	1 kg.	Rosin WG Grade Ash content : 0.5% Volatile matter : 1% Acid Value 150	1.07 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67

Case No.:214/46/83-ALC1/2007	Party Name:MARQUE IMPEX	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and after detailed discussion decided to approve this case net to net basis as under:-

Item of Export	Qty	Item of Import	Qty
Ceramic Lamp Vases (CERAMIC LAMP FITTED WITH HOLDER & CORD)	1656 No.	Ceramic Vases (Pots)	1656 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68

Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:03.09.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-

- 1.Bifurcation in the quantity of Coated and Uncoated Paper and their exact GSM;
- 2.Bifurcation in the quantity of Paper Board and its exact GSM; and
- 3.GSM or thickness of PVC Coated Paper.

Accordingly the case may be re-listed on 3.9.2008.

69	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1.Net Content of LDPE in export. Accordingly the case may be re-listed on 3.9.2008.			

70

Case No.:55/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00325/AM09/	RLA File :09/24/040/00494/AM08/	Lic.No/Date:0910032964 13.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 6.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Bible Paper – 28 GSM	150.000	1. Wood Pulp	120.9 MT
Bible Printing Paper – 28 GSM	MT	2. Binder Starch	16.36 MT
		3. Calcium Carbonate	23.85 MT
		4. Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1.Type of paper to be imported whether coated or uncoated if both bifurcation in the quantity Accordingly the case may be re-listed on 3.9.2008.			

72	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1.Weight of export & Import Accordingly the case may be re-listed on 3.9.2008.			

73	Case No.:28/51/83-ALC1/2007	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Transferred to Different Section
	HQ File :01/83/050/02062/AM08/	RLA File :04/24/040/00272/AM08/	Lic.No/Date:0410094068 27.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to Eng. Div.			

74	Case No.:10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Asbestos Fibre Glass Fibre, Steel Wool and different types of Synthetic Rubber in export product; 2. The quantity of different types of Synthetic Rubber to be imported; 3. Function of Phenol and in export; and 4. Production/consumption data duly certified by Central Excise. Accordingly the case may be re-listed on 3..9.2008.			

75	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..

76	Case No.: 1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 14.5.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. To provide production of the Binani Chopped Strand mat (Emulsion Bond) viz-a-vis consumption of all the imported and indigenous (separately) raw materials/consumables for the last three years duly endorsed by concerned Central Excise Range. 2. To indicate net content of each import item in export product. Accordingly the case may be re-listed on 3..9.2008.			

77

Case No.:3/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00150/AM09/	RLA File :05/24/040/00823/AM08/	Lic.No/Date:0510217316 04.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 1.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Clodinafop Propargly 240 G/L/EC	1 kg.	1. R-Hydroxyphenoxy Propionic Acid	0.182 Kg
		2. 5-Chloro-2,3 difluoropyridine	0.150 Kg
		3. Propargly Chloride	0.064 kg
		4.Cloquintocet-mexyl	0.065 Kg
		5. Potassium Carbonate	0.283 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 12/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
HO File :01/83/050/00159/AM09/	RLA File :05/24/040/00909/AM08/	Lic.No/Date:0510217515	Defer

78			07.03.2008	Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..				

79	Case No.: 14/7/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00161/AM09/	RLA File :05/24/040/00919/AM08/	Lic.No/Date:0510217517 07.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to allow items of import as per SION A 1579. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

80	Case No.: 11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of export & import. Accordingly the case may be re-listed on 3..9.2008.			

81	Case No.: 5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693 11.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of each type of export 2. Weight of each type of Printed Diary Block 3. Thickness of PVC coated paper 4. Net content of PVC coated paper & Binder Board in each of the export product Accordingly the case may be re-listed on 3..9.2008.			

82	Case No.: 7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of each type of export 2. Weight of each type of Printed Diary Block 3. Thickness of PVC coated paper 4. Net content of PVC coated paper & Binder Board in each of the export product Accordingly the case may be re-listed on 3..9.2008.			

83	Case No.: 19/7/83-ALC1/2008	Party Name:KIRAN PONDY CHEMS LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00166/AM09/	RLA File :04/24/040/00359/AM08/	Lic.No/Date:0410094751 25.03.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

84	Case No.: 61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

85	Case No.: 52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

86	Case No.:14/11/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00284/AM09/	RLA File :03/94/040/00014/AM09/	Lic.No/Date:0310468096 10.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

87

Case No.:15/11/83-ALC1/2008	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00285/AM09/	RLA File :03/94/040/00020/AM09/	Lic.No/Date:0310468355 15.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 6.8.2008 and decided to approve this case on net to net basis as under:-			
Item of Export	Qty	Item of Import	Qty
Printed Books (Printing Paper uncoated single coloured 100 GSM - 4504 kgs. Paper Board Coated 300 GSM - 3150 kgs Relevant Ink - 45 kgs Lamination Film BOPP - 168 kgs Colouring Books with Crayons packed in Blister 4 Titles Each Book Weighing - 260 grams.	10400 kg.	Crayons Blister Packed Set consisting of 12 different colours	40000kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:22/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00292/AM09/	RLA File :03/95/040/01008/AM08/	Lic.No/Date:0310468611 16.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/6/2008/Ch.II dated 4.8.2008 and decided to approve this case as under:-			

88	Item of Export	Qty	Item of Import	Qty
	Sulfosulfuron 75% + Metsulfuron Methyl 5% (with 31.25 Litres Surfactant)	1 kg.	1. Sulfosulfuron Technical 94%	0.813 Kg
			2. Metsulfuron Methyl Technical 98% Min.	0.052 Kg
			3. Surfactant (Agnique Tam 15/Ethomen)	31.25 Litres
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

89	Case No.:23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 3.9.2008..			

90	Case No.:26/11/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00296/AM09/	RLA File :03/95/040/01269/AM08/	Lic.No/Date:0310468631 16.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

91	Case No.:39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.:18/11/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00288/AM09/	RLA File :03/94/040/00078/AM09/	Lic.No/Date:0310468686 17.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)			

forwarded vide their U.O. No. 15022/1/2005/Ch.II dated 22.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Imidacloprid Technical	1 kg.	1. 2-Chloro-5-Methyl Pyridine	0.912 Kg
		2. Acetonitrile	0.257 Kg
		3. Caustic Soda Lye (47%)	0.682 Kg
		4. Guanidine Nitrate	1.317 Kg
		5. Ethylene Diamine	0.590 Kg
		6. Potassium Carbonate	1.382 Kg
		7. Methanol	0.260 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00289/AM09/	RLA File :03/95/040/00087/AM08/	Lic.No/Date:0310468810 17.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/4/2005/Ch.II dated 1.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Imidacloprid 20% SL (Imidacloprid 17.8% w/w)	1 kg.	1. Imidacloprid Technical 94%	0.216 Kg
		2. Polyvinyl Pyrrolidine Co-polymer	0.0112 Kg
		3. Dimethyl Sulfoxide	0.430 Kg
		4. N-Methyl Pyrrolidine	0.427 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00291/AM09/	RLA File :03/95/040/00717/AM08/	Lic.No/Date:0310468813 17.04.2008	Defer Date:

94	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/5/2005/Ch.II dated 4.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Metamitron Technical 98% Min.	1 kg.	1. Mandelonitrile 2. Hydrazine Hydrate (80%) 3. Methanol	1.427 Kg 1.109 Kg 0.600 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.: 28/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00298/AM09/	RLA File :03/95/040/00038/AM09/	Lic.No/Date:0310468893 21.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

96	Case No.: 30/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved
	HQ File :01/83/050/00300/AM09/	RLA File :03/95/040/00057/AM09/	Lic.No/Date:0310469024 22.04.2008	Defer Date:
	Decision:- The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/23/2006/Ch.II dated 24.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acephate 75% SP	1 kg.	Acephate Technical 95% Min.	0.797 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.: 32/11/83-ALC1/2008	Party Name:PRA TI K PANELS LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HO File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018	Defer

97			22.04.2008	Date:03.09.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008				

98	Case No.:29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 30.6.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 3.9.2008			

99	Case No.:31/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00301/AM09/	RLA File :03/95/040/00063/AM09/	Lic.No/Date:0310469349 24.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 6.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	PATIENT INFORMATION LITERATURE MADE OF E.O. (BIBLE PAPER)GSM 40 WT. PER PEC 12 GRMS. (EXPORT QTY 80,05,833.00 Nos.)	96070kg.	PRINTING PAPER ELEMENTA OPAQUE PREMIER WHITE 40GMS (BIBLE PAPER 40+/-10%)	105677 KG.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

100	Case No.:42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Net content of each of the import item in each of export product separately; 2. Bifurcation of wastage at each stage of manufacture			

Accordingly the case may be re-listed on 3..9.2008.

101	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of each of the import item in each of export product separately; 2. Bifurcation of wastage at each stage of manufacture Accordingly the case may be re-listed on 3..9.2008.			

102	Case No.: 20/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00290/AM09/	RLA File :03/95/040/00171/AM08/	Lic.No/Date:0310469944 29.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

103	Case No.: 24/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00294/AM09/	RLA File :03/95/040/01096/AM08/	Lic.No/Date:0310469950 29.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).Accordingly the case may be re-listed on 3.9.2008..			

104	Case No.: 25/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00295/AM09/	RLA File :03/95/040/01162/AM08/	Lic.No/Date:0310469916 29.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008.			

105	Case No.:35/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00305/AM09/	RLA File :03/95/040/00094/AM09/	Lic.No/Date:0310469958 29.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

106	Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

107

Case No.:33/11/83-ALC1/2008	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status :Case Approved
HQ File :01/83/050/00303/AM09/	RLA File :03/95/040/00067/AM09/	Lic.No/Date:0310470067 30.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/28/2008/Ch.II dated 28.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Ravi Brown 4R Liquid	1 kg.	1. Meta Phenylene Diamine	0.125 Kg
		2. Sodium Nitrite	0.116 Kg
		3. Acetic Acid	0.132 Kg
		4. Triethanolamine	0.176 Kg
		5. Diethanolamine	0.176 Kg
		6. Soda Ash	0.161 Kg
		7. Defoamer	0.001 kg
RLA concerned may take necessary action			

108	Case No.:38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. % Pigment & % solid resin content in each type of export product 2. Calculation sheet to arrive at the quantity of RM asked for on the basis of % Pigment & % solid resin 3. % Solid resin content in various type of Synthetic Resin Accordingly the case may be re-listed on 3..9.2008.			

109	Case No.:47/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00317/AM09/	RLA File :02/24/040/00022/AM09/	Lic.No/Date:0210112046 02.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. % Pigment & % solid resin content in each type of export product 2. Calculation sheet to arrive at the quantity of RM asked for on the basis of % Pigment & % solid resin 3. % Solid resin content in various type of Synthetic Resin Accordingly the case may be re-listed on 3..9.2008.			

110	Case No.:48/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00318/AM09/	RLA File :02/24/040/00023/AM09/	Lic.No/Date:0210112048 02.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
--	-----------------------------------	---------------------------------	--	---------------------------------

111	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..				

112

Case No.:36/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00306/AM09/	RLA File :03/95/040/00111/AM09/	Lic.No/Date:0310470770 06.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2007/Ch.III dated 7.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Textile Auxiliaries – Greenpol ZBS/Delux/Extra/New/Ultra/ZBS-C PDR containing 74% surfactant	1 kg.	Surfactant (ethoxylates of tridecyl alcohol, Oleyl Cetyl Alcohol, Cetostearyl Alcohol.)	0.740 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:4/11/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00274/AM09/	RLA File :08/24/040/00021/AM09/	Lic.No/Date:0810071770 08.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

114	Case No.:44/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00314/AM09/	RLA File :02/24/040/00018/AM09/	Lic.No/Date:0210112206 08.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.:56/11/83-ALC1/2008	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
--	------------------------------------	---------------------------------------	--	---------------------------------

115	HQ File :01/83/050/00326/AM09/	RLA File :10/24/040/00013/AM09/	Lic.No/Date:1010029467 08.05.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..				

116

Case No.:71/11/83-ALC1/2008	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00341/AM09/	RLA File :04/24/040/00417/AM08/	Lic.No/Date:0410095718 08.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of DIPP forwarded vide their U.O No. 7/210/2008-TSW dated 14.7.2008 and decided to approve this case as under:-			
S.No.	Item sought to be imported Duty Free	Quantity Recommended	
1.	6 MM Reflective Glass ST 120	1.06 Sq. Meter per Sq. Meter of export product	
2.	6 MM Clear Float Glass	1.06 Sq. Meter per Sq.Meter of export product	
3.	Aluminium Spacer	Net to net + 2% Wastage	
4.	Molecular Sieve (Phonossorb)	38.5 gram per meter of net content of Aluminium Spacer used	
5.	Butyl (Isobutene-Isoprene)	8 Gram per meter of net content of Aluminium Spacer used	
6.	Silicon Sealnt DC (R) 982	100 gram (combining together) per meter of net content of Aluminium Spacer used	
7.	Silicon Sealant DC 2 Part		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:64/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00334/AM09/	RLA File :34/24/040/00006/AM09/	Lic.No/Date:3410021376 12.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

118	Case No.:65/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00335/AM09/	RLA File :34/24/040/00007/AM09/	Lic.No/Date:3410021375 12.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

119	Case No.:46/11/83-ALC1/2008	Party Name:STP LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00316/AM09/	RLA File :02/24/040/00021/AM09/	Lic.No/Date:0210112524 15.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

120	Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 3.9.2008			

121	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 3.9.2008			

122	Case No.:66/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00336/AM09/	RLA File :34/24/040/00020/AM09/	Lic.No/Date:3410021405 15.05.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

	Case No.:40/11/83-ALC1/2008	Partv Name:CENTURY TEXTILES AND	Meet No/Date:19/83-ALC1/2008	Status:Case
--	------------------------------------	---------------------------------	------------------------------	--------------------

123		INDUSTRIES LTD	06.08.2008	Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Production/consumption data duly certified by Central Excise Accordingly the case may be re-listed on 3..9.2008.			

124	Case No.:41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Production/consumption data duly certified by Central Excise Accordingly the case may be re-listed on 3..9.2008.			

125	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

126	Case No.:67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of import item 1,2,3 – 6 to 9 in export product 2. Type & Thickness of Lamination Film 3. Material of Straight Wire			

Accordingly the case may be re-listed on 3..9.2008.

127	Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Weight of export product			
	Accordingly the case may be re-listed on 3..9.2008.			

128

Case No.:2/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00480/AM09/	RLA File :02/24/040/00081/AM09/	Lic.No/Date:0210114122 25.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 6.8.2008 and decided to approve this case with 2% wastage as under:-			
Item of Export	Qty	Item of Import	Qty
Fibre Glass Rope Pacmaan	4000 Kg.	Fibre Glass Yarn	4080 KG.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

129	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Net content of Solid PTFE in export			

Accordingly the case may be re-listed on 3..9.2008.

130	Case No.:4/15/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00482/AM09/	RLA File :03/94/040/01038/AM08/	Lic.No/Date:0310476270 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

131	Case No.:5/15/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00483/AM09/	RLA File :03/94/040/00282/AM09/	Lic.No/Date:0310476274 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

132	Case No.:6/15/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM09/	RLA File :03/94/040/00158/AM09/	Lic.No/Date:0310476287 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

133	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

134	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 3.9.2008..			

135	Case No.:9/15/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00487/AM09/	RLA File :07/21/040/00273/AM09/	Lic.No/Date:0710058121 25.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

136	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM & weight of export product 2. Net content of release paper & thermal paper in export Accordingly the case may be re-listed on 3..9.2008.			

137	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of each import item in export 2. Function of Phenol 3. Wastage at each stage of manufacturing Accordingly the case may be re-listed on 3.9.2008.			

	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898 26.06.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written			

138	comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of each import item in export 2. Function of Phenol 3. Wastage at each stage of manufacturing Accordingly the case may be re-listed on 3.9.2008.
-----	---

139

Case No.:14/15/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00492/AM09/	RLA File :03/95/040/00130/AM09/	Lic.No/Date:0310476481 26.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.III dated 18.4.2006 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
PVC Metal Stablizer containing antimonyethyl hexyl thioglycolate : 50% antimony tris (iso octyl mercato acetate = 50%)	1 kg.	1. EHIG(2-Ethyl Hexyl Thioglycolate)	0.440 Kg
		2. Antimony Trioxide	0.104 Kg
		3. Antimony tris (iso octyl mercato acetate = 50%)	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

140	Case No.: 15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 3.9.2008			

	Case No.: 16/15/83-ALC1/2008	Party Name:JOLLY BOARD LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
--	-------------------------------------	--------------------------------	--	--

141	HQ File :01/83/050/00494/AM09/	RLA File :03/94/040/00317/AM09/	Lic.No/Date:0310476570 26.06.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..				

142	Case No.:17/15/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00495/AM09/	RLA File :03/95/040/00288/AM09/	Lic.No/Date:0310476581 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 6.8.2008 and taking cue from SION at Sr. No. A 2866 and decided to approve this case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:18/15/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
	HQ File :01/83/050/00496/AM09/	RLA File :03/95/040/00287/AM09/	Lic.No/Date:0310476584 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 6.8.2008 and taking cue from SION at Sr. No. A 2866 and decided to approve this case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

144

Case No.:19/15/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Approved
HQ File :01/83/050/00497/AM09/	RLA File :09/24/040/00095/AM09/	Lic.No/Date:0910034445 27.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 6.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Bible Paper – 35 GSM/ Bible Printing Paper – 35 GSM	50.000 MT	1. Wood Pulp 2. Titanium Dioxide 3. Calcium Carbonate 4. Starch 4. Packing Material	43.07 MT 3.60 MT 3.76 MT 3.39 MT As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

145	Case No.:20/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00498/AM09/	RLA File :02/24/040/00084/AM09/	Lic.No/Date:0210114212 27.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Production/consumption data duly certified by Central Excise Accordingly the case may be re-listed on 3..9.2008.			

146	Case No.:21/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00499/AM09/	RLA File :02/24/040/00085/AM09/	Lic.No/Date:0210114215 27.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Past production / consumption data certified by Central Excise. Accordingly the case may be re-listed on 3.9.2008.			

147	Case No.:22/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00500/AM09/	RLA File :02/24/040/00086/AM09/	Lic.No/Date:0210114216 27.06.2008	Defer Date:03.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Past production / consumption data certified by Central Excise. Accordingly the case may be re-listed on 3.9.2008.			

	Case No.:23/15/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
--	------------------------------------	---------------------------------------	--	-----------------------------

148	HQ File :01/83/050/00501/AM09/	RLA File :04/24/040/00089/AM09/	Lic.No/Date:0410096867 01.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008.				

149	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008.				

150

Case No.: 8/19/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Approved								
HQ File :01/83/050/00615/AM09/	RLA File :03/95/040/00329/AM09/	Lic.No/Date:0310479181 17.07.2008	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 25.7.2005 and decided to approve this case as under:-											
<table><tr><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr><tr><td>Optical Whitening Agent/Optical Brightening agent (containing : 1,4 Bis (O-Cyano-styryl) Benzene 21.028%</td><td>1 kg.</td><td>1. 1,4 Bis (O-Cyano-styryl Benzene 2.Vinyl Pyrolidon Co-Polymer (Solid Content 30% Aqueous solution)</td><td>0.214 Kg 0.082 Kg</td></tr></table>	Item of Export	Qty	Item of Import	Qty	Optical Whitening Agent/Optical Brightening agent (containing : 1,4 Bis (O-Cyano-styryl) Benzene 21.028%	1 kg.	1. 1,4 Bis (O-Cyano-styryl Benzene 2.Vinyl Pyrolidon Co-Polymer (Solid Content 30% Aqueous solution)	0.214 Kg 0.082 Kg			
Item of Export	Qty	Item of Import	Qty								
Optical Whitening Agent/Optical Brightening agent (containing : 1,4 Bis (O-Cyano-styryl) Benzene 21.028%	1 kg.	1. 1,4 Bis (O-Cyano-styryl Benzene 2.Vinyl Pyrolidon Co-Polymer (Solid Content 30% Aqueous solution)	0.214 Kg 0.082 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

151	Case No.:9/19/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00616/AM09/	RLA File :03/94/040/00408/AM09/	Lic.No/Date:0310479271 18.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..

152	Case No.:10/19/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00617/AM09/	RLA File :03/94/040/00409/AM09/	Lic.No/Date:0310479285 18.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

153	Case No.:11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

154	Case No.:3/19/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00610/AM09/	RLA File :03/94/040/00049/AM09/	Lic.No/Date:0310479719 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

155	Case No.:4/19/83-ALC1/2008	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00611/AM09/	RLA File :03/94/040/00328/AM09/	Lic.No/Date:0310479722 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

156	Case No.:5/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00612/AM09/	RLA File :03/95/040/00049/AM09/	Lic.No/Date:0310479756 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

157	Case No.: 6/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00613/AM09/	RLA File :03/95/040/00050/AM09/	Lic.No/Date:0310479764 22.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

158	Case No.: 1/19/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00608/AM09/	RLA File :06/24/040/00020/AM09/	Lic.No/Date:0610013722 23.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

159	Case No.: 2/19/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00609/AM09/	RLA File :04/24/040/00106/AM09/	Lic.No/Date:0410097485 23.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

160	Case No.: 12/19/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00619/AM09/	RLA File :03/94/040/00366/AM09/	Lic.No/Date:0310480072 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

161	Case No.: 13/19/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00620/AM09/	RLA File :03/94/040/00430/AM09/	Lic.No/Date:0310480104 24.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

	Case No.: 15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred

162	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..				

163	Case No.: 16/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00623/AM09/	RLA File :09/24/040/00108/AM09/	Lic.No/Date:0910034773 24.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..				

164	Case No.: 14/19/83-ALC1/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00621/AM09/	RLA File :03/95/040/00042/AM09/	Lic.No/Date:0310480166 25.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..				

165	Case No.: 17/19/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00624/AM09/	RLA File :10/24/040/00042/AM09/	Lic.No/Date:1010030334 25.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.9.2008..				

166	Case No.: 18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:03.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.9.2008..				

167	Case No.: 19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status: Case Deferred
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557 25.07.2008	Defer Date:03.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..

168	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

169	Case No.:22/19/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00629/AM09/	RLA File :34/24/040/00071/AM09/	Lic.No/Date:3410021925 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

170	Case No.:23/19/83-ALC1/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00630/AM09/	RLA File :03/95/040/00334/AM09/	Lic.No/Date:0310480305 25.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.9.2008..			

171	Case No.:21/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00628/AM09/	RLA File :02/24/040/00110/AM09/	Lic.No/Date:0210115403 28.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008..			

172	Case No.:24/19/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00631/AM09/	RLA File :10/24/040/00058/AM09/	Lic.No/Date:1010030366 29.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.9.2008..			

173	Case No.:25/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:19/83-ALC1/2008 06.08.2008	Status:Case Deferred
	HQ File :01/83/050/00632/AM09/	RLA File :02/24/040/00115/AM09/	Lic.No/Date:0210115464 29.07.2008	Defer Date:03.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 3.9.2008.. .			

Date:18.08.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer